## SCHEDULE-V

## **CURRICULUM VITAE**

For use of the High Court Of Orissa Arbitration Centre and communication to the parties. To be completed in English.

| Mr.                | Mrs. Miss                           | Ms.                |
|--------------------|-------------------------------------|--------------------|
| Last Name          | ;                                   |                    |
| First Name         | :                                   | · · ·              |
| Date of birth      | :                                   | _                  |
| Personal Address   | :                                   | _                  |
|                    |                                     |                    |
| Telephone          | *                                   | <del>.</del> .     |
| <b>Telefax</b>     | *                                   |                    |
| E-Mail             | •                                   |                    |
| Business Address   | (including company or firm name w   | here applicable) : |
| Telephone          | •                                   | \$<br>             |
| <b>Telefax</b>     | :                                   | _ ,                |
| E-Mail             | :                                   | -                  |
| Website            | ; F :                               |                    |
|                    |                                     |                    |
| Dana in diaata sub | ich adduces von wich to be used for | aamaanan danaa .   |
| riease indicate wh | ich address you wish to be used for | correspondence.    |
| Personal           | Business                            |                    |
| Academic degrees   | or Qualifications :                 |                    |
|                    | *                                   |                    |

Current professional activity (ies) and position (s):

| -   |       |      | **   |       |      |   |
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Additional information (Use separate sheet if necessary)

Please indicate any language (s) in which you consider yourself able to conduct an arbitration and to draft award without the assistance of an interpreter or translator.

ield of expertise

:

. sepitration Experience

Number of arbitration cases in which you have acted as:-

| ,   | Chairman of<br>Arbitral<br>Tribunal | Sole Arbitrator | Co-Arbitrator | Party's<br>Counsel | Other |
|---|-------------------------------------|-----------------|---------------|--------------------|-------|
| International<br>Institutional<br>Arbitration |                                     |                 |               |                    |       |
| International Ad hoc Arbitration              |                                     |                 |               |                    |       |
| Institutional<br>Domestic<br>Arbitration      |                                     |                 |               |                    |       |
| Ad hoc<br>Domestic<br>Arbitration             |                                     |                 |               |                    |       |

| Other  | Alternative  | Dispute | Resolution | (ADR) | experience | including | Mediation | 1 |
|--------|--------------|---------|------------|-------|------------|-----------|-----------|---|
| Concil | iation, etc. |         |            |       |            |           |           |   |
| Date   | :            |         |            | ¥     |            |           |           |   |
| Signat | ure :        |         |            |       |            |           | e e       |   |
|        |              |         |            |       |            | *         |           |   |